

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.No.720/1990 -

New Dalhi, This the 19th Day of July 1994

Hon'ble Shri C.J. Roy, Member (J)

Hon'ble Shri P.T. Thiruvengadam, Member(A)

Wassan Singh S/o Shri Bahadur Singh r/o 8-648, Gali No.6, Kanti Nagar Ext. Delhi 51. ...Applicant

By Shri A S Grewal, Advocate

## Versus

- 1. Union of India, Through Secretary Ministry of Home Affairs, Govt of India New Delhi.
- 2. Lt. Governor, Delhi, through Chief Secretary Delhi Administration, Delhi.
- 3. Commissioner of Police Delhi, Delhi Police Headquarters, M.S.O. Bldg I.P. Estate, New Delhi.
- 4. O.C.P. Headquarters-I, Delhi Police Headquarters M.S.O. Building, I.P. Estate, New Delhi.

. . Respondents

By Ms: Ashoka Jain, Advocate
Shri RanbirSingh, HC Dept Representative
DRDER(oral)

## Hon'ble Shri C.J. Roy, Member(J)

1. The learned counsel for the applicant makes an endorsement on the file that his client has been granted the relief. Therefore this CA becomes infructucus and it is dismissed as not pressed.

P. J. Dur

No costs.

(P.T.THIRUVENGADAM)
Member(A)

(C.J.ROY)
Member(J)

LCP